

Employment Exchange, Arab-Ki-Sarai

2676. **Shri Sivamurthi Swamy:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Arab-Ki-Sarai Employment Exchange, Nizamuddin, New Delhi has submitted any list to Government of Highly qualified persons such as Doctors, Engineers and Post-graduates with Diploma in teaching enrolled in their registers; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) and (b). Information in regard to the number of applicants on the live register of the employment exchange, Arab-ki-Sarai as on 30-6-1966 is given below:

Category	No. on live register
Doctors.	261
Engineers.	.. 491
Post-graduates with diploma or degree in teaching.	.. 956

Survey of Unemployed Educated Persons

2677. **Shri Sivamurthi Swamy:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government have conducted any survey of the number of educated persons still remaining unemployed;

(b) whether Government have also conducted an all India survey of unemployed persons depending on agriculture; and

(c) if so, the details thereof?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) and (b). No.

(c) Does not arise.

Uniformity in Higher Secondary Education

2678. **Shri Sivamurthi Swamy:**
Shri Basappa:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that there is no uniformity in the pattern of education upto higher secondary level in States as there are central schools, higher secondary schools and high schools and intermediate colleges; and

(b) if so, the causes and reasons for such a diversity?

The Minister of Information and Broadcasting (Shri Raj Bahadur): (a) Yes, Sir.

(b) The main reason is that at the time of independence the States inherited different educational patterns in their respective areas.

Provident Fund Contributions in Lakshmiratan Cotton Mills, Kanpur

2679. **Shri S. M. Banerjee:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that the management of Lakshmiratan Cotton Mills, Kanpur has not deposited the amount of provident fund deducted from its employees to the Provident Fund Commissioner;

(b) if so, the reasons therefor; and

(c) the action taken by Government in the matter?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) M/s. Lakshmiratan Cotton Mills, Kanpur are exempted from the operation of the Employees' Provident Funds Scheme under section 17(1) of the Employees' Provident Funds Act, 1952. Being an exempted establishment, they are required to invest their provident fund money in Central Gov-